

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



M.A. 1646/2020

in &

O.A. No. 61/1246/2020

This the dated 16th day, Wednesday of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Sanjeev Kumar, Age 33 years,
S/o. Sh. Gian Chand,
R/o. Thalori Gujrain P.O. Vijaypur,
Samba- 184 121;

2. Balwant Singh Age 36 years,
S/o. Param Nand,
R/o. H.No.3, Mohinder Nagar,
Canal Road, Jammu-180 001.Applicant
(Advocate: Ms. Saba Atiq)

Versus

1. Union Territory of Jammu & Kashmir through
Commissioner/Secretary,
General Administrative Department,
Civil Secretariat, Srinagar/Jammu-180 001;

2. Director,
Health Services,
Division Jammu-180 001;

3. Director,
Family Welfare,
Division Jammu-180 001;

4. Dy. Director,
State Health Transport Organization,
Jammu- 180 001;

5. Administrative Officer,
Family Welfare MCH & Immunization (JK)-180 001.
.....Respondents

6. Om Prakash,
S/o. Tirth Ram,
R/o. Village Bain Bajalta,
Jammu-180 017.

(Advocate: Mr. Amit Gupta ; Addl. Advocate General)



O R D E R [O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

M.A 1646/2020 filed by the applicants seeking permission to join together is allowed.

2. OA has been filed by the applicants seeking direction to the respondents to grant the applicants the benefit in terms of SRO 696 of 2019 by virtue of which grade pay of level-6 is shown against the post of Fitters to which the applicants belong and to release the arrears that will accrue after the applicants have been granted the grade pay of level-6 in terms of SRO 696 of 2019.

3. Heard Learned counsel for the applicants and learned counsel appearing for the respondents and gone through the OA and material annexed to it.

4. Learned counsel for the applicants submit that her clients would be satisfied if this OA is disposed of by treating the OA as a representation and consider and dispose of the same by passing a reasoned and speaking order within a stipulated time.



5. In view of the limited prayer sought, OA is disposed of by directing the respondents to treat the entire OA as representation of the applicants and consider and dispose of the same by passing a reasoned and speaking order within a period of two weeks from the date of receipt of certified copy of the order. It is made clear that nothing has been observed on the merits of the case.

6. OA is accordingly disposed of. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

16.12.2020

asvs